

to be constituted, because justice delayed is justice denied. (*Interruptions*)

MR. SPEAKER: Please do not repeat it. That has already been said.

PROF. UMMAREDDY VENKATESWARLU: This court should go into the details of the incident that had happened on 6th and also on 10th. Since there were several women who were subjected to lot of insult and against whom atrocities were committed, a team of three lady Members, preferably from a judicial side should be constituted. They should go to the houses and then make enquiries as to what exactly had happened because, the social inhibitions are coming in their way to come out and to reveal the facts. The names of those persons who come out with facts, need not be revealed.

I suggest that relief measures should also be extended to all those who had suffered on 6th and 10th. Also, a peace committee be constituted so that the effect of this incident will not be spread to the neighbouring villages.

18.00 hrs

MR. SPEAKER: That is to be done by the local authorities. Please don't take time of the House on things that cannot be done by this House.

PROF. UMMAREDDY VENKATESWARLU: A directive can be given by the Central Government because the Government of Andhra Pradesh is not reacting. I am saying this from the events that happened. After the incident that happened on the 6th, the Chief Minister has come down to Delhi on the 7th. If he was

serious about it, he would have gone directly to the village. So, instead of changing the Chief Minister of Andhra Pradesh on every occasion, we demand that the State Government itself should be dismissed and a fresh mandate taken from the people.

(Interruptions)

18.01 hrs

STATEMENT BY MINISTER

Modalities for exempting the Small and Marginal Farmers from Fertiliser Price Increase

(English)

MR. SPEAKER: I have received one letter from the hon. Minister Shri Mullappally Ramachandran. I think he wants to make a Statement in this House regarding fertilizer price. May I request hon. Ministers to give me the statements a little in time? I got it at 5.15 or 5.30 p. m. Please, a little time should be given. Today, he may make the statement.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): According to the announcement of Finance Minister modalities for exempting the small and marginal farmers from the effect of price increase of fertilizers were to be evolved in consultation with the States. This exercise has since been completed and guidelines to State Governments are being issued. According to these guidelines, the States have been given a fixed amount (determined on the basis of Fertilizer use in 1990-91 and area held by small and marginal farmers) for subsidising the fertilizers for small and marginal

farmers but they would have some flexibility in developing systems of reimbursement to these farmers. However, the reimbursement would be related to identification/proof of purchase/area held/previous use and the quantity of fertilizers available in a given area for subsidised supply.

18.03 hrs.

Motion Re. Atrocities on the Scheduled Castes and Scheduled Tribes and other Weaker Sections in the Country—
Contd.

[English]

MR. SPEAKER : We have been discussing this motion since yesterday. I think we should not keep it pending. Now we would complete the debate on this Motion at least by 7 p. m.

SHRI CHANDULAL CHANDRAKAR (Durg) : A very large number of speakers want to participate in this debate. Such subjects rarely come. Previously we discussed a Commission's Report for three days or so. This is the only time we are discussing it in length. If it is possible, please extend it for 19th, so that a large number of Members can participate in this debate.

SHRI MANORANJAN BHAKTA (Andaman-Nicobar) : These matters should not be taken casually. This is a very important subject and we want to contribute in it.

[Translation]

MR. SPEAKER : I would like to inform you that discussion on flood and drought is going on along with Budget. Ten hours have been allotted for Home Ministry. This issue can also be taken up for discussion while discussing the demands for grants of

the Ministry of Home Affairs. Would you like that the demands and Budget of Ministry of Home Affairs and other Ministries are not taken up for discussion? Guillotin is to be applied on 3rd. If you want to do so, I have no objection. But my submission to you is that even if you have to sit upto 10 O'clock today let us complete it. On 19th a discussion on floods and droughts is to be taken up. In case we take it now, time for discussion on Budget would be lost.

[English]

We shall have to adjust. I have no objections if the entire House wants that it should be adjourned. You can discuss these issues while discussing the demands for grants of the Home Ministry also. If you don't want to discuss the Home Ministry's budget and discuss this thing, I have no objection.

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Mr. Speaker, Sir, my submission is that a good number of M. Ps are desirous to speak on this subject and in case the time is increased by one hour, all of them will not be able to speak on it. Under the circumstances it would be better to take it up on Monday.

MR. SPEAKER : If I fix Monday, Tuesday and Wednesday for discussion you would not be able to discuss the Budget. It is your choice if you want to discuss it.

[Translation]

[English]

SHRI K. V. THANGKABALU (Dharampuri) : Sir, the subject of atrocities on Scheduled Castes and